

and re-assemble at 3 p.m.

13.57 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

15.04 hrs.

The Lok Sabha re-assembled after Lunch at Four Minutes Past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

MOTION RE: EIGHTEENTH REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI K. LAKKAPPA (Tamluk): I beg to move:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November, 1972."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November, 1972."

The motion was adopted.

15.05 hrs.

COMPANIES (AMENDMENT) BILL*
(Amendment of sections 226 and 610)

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI NAWAL KISHORE SHARMA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 22, 32 etc.)

SHRI DINEN BHATTACHARYYA: (Serampore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI DINEN BHATTACHARYYA: I introduce the Bill.

RE. DELIVERY OF BOOKS AND NEWSPAPERS (PUBLIC LIBRARIES) AMENDMENT BILL

MR. DEPUTY-SPEAKER: Shri P. Venkatasubbaiah and Dr. Laxminarayan Pandeya are absent. Shri Samanta.

SHRI S. C. SAMANTA (Tamluk): With your permission, I am not moving the Delivery of Books and Newspapers (Public Libraries) Amendment Bill.

MR. DEPUTY-SPEAKER: Very well.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 17th November, 1972.